

Office Insurance Fund Rules in accepting the surrender of policies by assignees other than the insurers;

(c) whether this is at variance with the procedure followed by the Life Insurance Corporation; and

(d) if so, the reasons therefor and the steps taken to bring uniformity in observance of rules concerning surrender of policies?

THE DEPUTY MINISTER IN THE DEPARTMENT OF POSTS AND TELEGRAPHS (SHRI B. BHAGAVATI): (a) Yes.

(b) The rule relating to surrender of policies by assignees is note 3 below rule 9 of the Post Office Insurance Fund Rules and is being followed.

(c) No.

(d) Does not arise.

CONSTRUCTION OF JHUND-NEW KANDLA RAILWAY LINE

264. SHRI J. H. JOSHI: Will the Minister of RAILWAYS be pleased to state:

(a) the progress made in the construction of the Jhund-New Kandla Railway line during the year 1963; and

(b) what has been the cost on construction so far?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI S. V. RAMASWAMY): (a) Sanction of construction of this line is pending decision on the final alignment to be followed for the B.G. link to the Kandla Port. This is expected to be finalised at an early date.

(b) Does not arise.

ADDITIONAL TRAIN BETWEEN AHMEDABAD AND BOMBAY

265. SHRI J. H. JOSHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether it has been decided to run one more railway train between Bombay and Ahmedabad to cope with the demand of the increased passenger traffic; and

(b) if so, whether Government have considered the desirability of extending this train up to Viramgam?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) No, Sir.

(b) Does not arise.

SUGAR QUOTA FOR CONFECTIONERS

266. SHRI SITARAM JAIPURIA: Will the Minister of FOOD AND AGRICULTURE be pleased to state;

(a) whether it is a fact that due to sugar rationing in Uttar Pradesh, the confectioners from Agra, Mathura, Meerut and other towns of Uttar Pradesh have set up their shops in Delhi and truck-loads of sweetmeats every day are being exported from Delhi to the towns in Uttar Pradesh;

(b) if so, what is the number of such shops;

(c) whether it is a fact that these confectioners are not given any sugar quota for their requirements and they have to purchase sugar in black-market; and

(d) if so, the reasons for the same and what steps are being taken in this connection?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS): (a) and (b) Some confectioners from outside Delhi are reported to have set up their establishments in private houses in Delhi but their number is not known. There were some exports of sweetmeats but the same have been banned with effect from 19-11-63.

(c) and (d) They did not ask for any quota.